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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1734 of 2003

New Delhi, this the 14th day of July, 2003

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

Mange Ram, H.C., DSL/TKD, Head Clerk, Group 'C',
Northern Railway, Tughlakabad.

.....Applicant

(By Advocate : Shri K.K. Sharma)

Versus

Union of India through

1. General Manager,
Northern Railway Hqrs.,
Baroda House, New Delhi, & Ors.
2. Divisional Railway Manager,
Northern Railway, State Entry Road,
Near New Delhi Rly. Station,
New Delhi.
3. Divisional Personnel Officer,
D.R.M.S. Office,
State Entry Road,
Near New Delhi Rly. Station,
New Delhi.
4. Sr. Divisional Mechanical Engineer,
Northern Railway, Diesel Shed,
Tughlakabad.

.....Respondents

ORDER (ORAL)

Learned counsel Shri K.K. Sharma heard.

2. Through this OA, applicant has sought compliance of respondents' orders dated 1.1.2003 (Annexure-A) whereby applicant who has been working as Head Clerk in Diesel Locomotive Shed, Tughlakabad (DSL Shed/TKD) has been posted on transfer to SSE/C&W/Ghaziabad. It is alleged that applicant has yet not been relieved though his substitute Shri Krishan Kumar has already joined at Tughlakabad despite the applicant having made a representation and a legal notice to the respondents to relieve him for joining on his new post.

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3. Having regard to what has been stated above, in my considered view, this OA can be disposed of at this stage itself and without putting the respondents on notice while their rights are not likely to be prejudiced by directing them to relieve the applicant within a period of one week from the date of receipt of a copy of this order in case applicant's substitute Shri Krishan Kumar has already joined at DSL/Shed/TKD in pursuance of Annexure-A. Ordered accordingly.

V.K. Majotra
(V.K. MAJOTRA)
MEMBER (A)

cc.